

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No.⁸².....of 2025

An application under section 18(1) & (2) (e) of the National Green Tribunal Act, 2010 and Rule 8(1) of the National Green Tribunal (Practice and Procedure) Rules, 2011:

IN THE MATTER OF:

Shri. M. Hema Rao

.....Applicant

-VERSUS-


The Andaman and Nicobar Administration
and others

..... Respondents


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Annexure
The True Copy of EVI
The Original Documents
Badrin Basini, Gacharam (P.O.)
Pin-744108, Port Blair, VINITA DEVI
(Advocate)


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A

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No.of 2025

An application under section 18(1) & (2) (e) of the
National Green Tribunal Act, 2010 and Rule 8(1) of
the National Green Tribunal (Practice and Procedure)
Rules, 2011:

IN THE MATTER OF:

Shri. M. Hema Rao

.....Applicant


-VERSUS-

The Andaman and Nicobar Administration and
others

..... Respondents

SYNOPSIS

That the petitioner is an elected representative presently holding the office of Up-Pradhan Gram Panchayat Hope Town, Ferrargunj Tehsil, South Andaman District. That admittedly in land bearing Survey No. 74/1/P, 74/2/P, 76/1, 76/2, 77/1 and 78/2 measuring an area of 0.4836 hectares, 0.9530 hectares, 0.0330 hectares, 0.0040 hectares, 0.1182 hectares and 0.4082 hectares all situated at Hope Town Village, Ferrargunj Tehsil, South Andaman District stand recorded in the name of Association Catholic Church, Andaman and Nicobar Islands where there is a Church in the name of "Vellankanni Church 'shrine'" on and from the year 1980. That all


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along the villagers and several devotees visit the said church from different part of these Islands and perform their regular religious prayer and even annual feast are carried in the said holy church wherein people from different part visit the said church. That vide notification dated 20/03/2023 the Andaman & Nicobar Administration accorded approval for conducting Social Impact Assessment Study at Hope town village, Ferrargunj Tehsil, South Andaman District in respect of land bearing Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P,74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 to undertake the work of shifting the existing Petroleum, Oil and Lubricants (POL) Terminal from Haddo to Hope Town Village, Ferrargunj Tehsil, South Andaman District under the Indian Oil Corporation, the proposed land is admeasuring an area of 8.8244 Hectares and the affected area to be covered under Social Impact Assessment Study is 8.8244 Hectares. that the Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 which was mention in the said notification is surrounded by 03 number of School namely Vitala Public School, Hope Town, Government Primary School Hope Town, and Government Primary School, ChunnaBatta. Apart from schools there are several religious building in the nearby vicinity dargah, Masjeed, Vellankanni Church, (Asia's largest), Ram Mandir, ChunnaBatta, MariammaMandir, Hopetown and also include Vellankanni Church and it will also affect the only playground in the said locality. that the proposal to shift of the said POL Terminal Haddo to Hope Town village within the residential area adversely affecting the day to day life of the villagers. That after several deliberations, even Special Gram Sabha meeting was held in the


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Hopetown Gram Panchayat on 04.05.2023 followed by public hearing by the department of Social Welfare under the Andaman & Nicobar Administration on 23.05.2023 pertaining to the said issue in presence of the petitioner, wherein it was unanimously decided by the elected body and the villagers to raise protest with regard to shifting of existing POL Terminal from Haddo to Hopetown village. That in the said process several representations were submitted by the villagers and the representative of the village to the Andaman & Nicobar Administration by the elected bodies with a request not to shift the existing POL Terminal from Haddo to Hope Town Village, Ferrargunj Tehsil, South Andaman District in respect of the subject land and the said shifting could be done to any other place but no positive response was made by the Administration, as such the applicant filed a public interest litigation before the Hon'ble High Court, Calcutta, Circuit Bench at Port Blair being WPA(P)/10/2024 (Shri M. Hema Rao -vs- The Hon'ble Lt. Governor and others), the said matter came up for hearing on 12/11/2024 before the Hon'ble High Court wherein the Hon'ble High Court was of the view that the subject matter of the said writ petition should be raised before this Hon'ble Tribunal and therefore disposed of the said writ petition with liberty to approach this Hon'ble Tribunal, subsequently vide notification dated 29/01/2025 the respondent authorities notified that for the aforesaid project in the Hopetown Village under Ferrargunj Tehsil in South Andaman District a piece of land measuring 6.8244 hectares of land bearing Survey No. 71/1/, 72/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 70/2 and 70/3 identified for acquisition, hence this application.


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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No.of 2025

An application under section 18(1) & (2) (e) of the
National Green Tribunal Act, 2010 and Rule 8(1) of
the National Green Tribunal (Practice and Procedure)
Rules, 2011:

IN THE MATTER OF:

Shri. M. Hema Rao

.....Applicant

-VERSUS-

The Hon'ble Lieutenant

..... Respondents


LIST OF EVENTS WITH DATES

1.	20.03.2023	The Andaman & Nicobar Administration accorded approval for conducting Social Impact Assessment Study at Hope town village, Ferrargunj Tehsil, South Andaman District in respect of land bearing Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 to undertake the work of shifting the existing Petroleum, Oil and Lubricants (POL) Terminal from Haddo to Hope Town Village, Ferrargunj
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		Tehsil, South Andaman District under the Indian Oil Corporation
2.	30.05.2023, 08.09.2023, 11.09.2023, 30.09.2023	Several representations were submitted by the villagers and the representative of the village to the Andaman & Nicobar Administration by the elected bodies with a request not to shift the existing POL Terminal from Haddo to Hope Town Village, Ferrargunj Tehsil, South Andaman District in respect of the subject land and the said shifting could be done to any other place but till date no positive response was made by the Administration
3.	04.03.2024	The petitioner being the Up-Pradhan of the gram Panchayat Hope Town sent a legal notice to the respondent No. 2 to 5 to considering the factual matrix of the case and to withdraw the proposal of shifting of POL Terminal from Haddo to Hopetown village in the relevant survey numbers in terms of notification dated 20/03/2023
4.	12/11/2024	The Hon'ble High Court was of the view that the subject matter of the said writ petition should be raised before this Hon'ble Court and therefore disposed of


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		the said writ petition with liberty to approach this Hon'ble court
5.	29/01/2025	The respondent authorities notified that for the aforesaid project in the Hopetown Village under Ferrargunj Tehsil in South Andaman District a piece of land measuring 6.8244 hectares of land bearing Survey No. 71/1/, 72/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 70/2 and 70/3 identified for acquisition

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

MEMORANDUM OF APPLICATION

An application under section 18(1) & (2) (e) of the National
Green Tribunal Act, 2010

Original Application No.of 2025


IN THE MATTER OF:

Shri. M. Hema Rao
aged about (35) years
Son of Shri M. Joga Rao
Up-Pradhan of Gram Panchayat Hope Town
Resident of ChunnaBhatta
Under Ferrargunj Tehsil
South Andaman District
Mobile No. : 9933241997

.....Applicant

-VERSUS-

1. The Andaman and Nicobar
Administration
Through the Chief Secretary
Secretariat, Sri VijayaPuram- 744101
Email ID : cs-andamannicobar@gov.in
2. The Deputy Commissioner
South Andaman District
Sri VijayaPuram,
South Andaman – 744101
Email id : dcand.and@nic.in
3. The Directorate of Social Welfare
Represented through the Director
Andaman and Nicobar Administration


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Sri Vijaya Puram,
South Andaman – 744101
Email id: directorsw@gmail.com

4. The Indian Oil Corporation
Through the Chief General Manager
Indian Oil Bhavan
2 Garighat Road(S), Dhakuria
Kolkata-700068
Email ID : samirsinha@indianoil.in

5. Indian Oil Corporation Limited
Through the Plant Manager
LPG Bottling Plant, Hope Town,
Bambooflat, South Andaman – 744107
Email Id: kanishka@indianoil.in


6. The Andaman & Nicobar Pollution
Control Committee
Service through the Member Secretary
Science and Technology Bhawan
Dollygunj, Sri VijayaPuram – 744103
Email id: dstandamans@gmail.com

.....Respondents

The humble application of the applicant above named

MOST RESPECTFULLY SHEWETH:

1. That the address of the applicant is as given above for the service of notice of the application.
2. That the address of the respondents are as given above for the service of notice of this application.
3. That the present application is being filed U/s 18(1) & (2) of the National Green Tribunal Act, 2010 and Rules framed thereunder by me as being aggrieved person for


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the interest of protection of environment and public health.

4. That the present application is being moved against the respondent authorities for not considering the shifting of POL Terminal from Haddo to some other place which in no manner affect the life of the people at Hope Town village and the sentiment of the people connected with Vellankanni Church, Hope Town.

5. FACTS OF THE CASE:

5.1 That the petitioner is an elected representative presently holding the office of Up-Pradhan Gram Panchayat Hope Town, Ferrargunj Tehsil, South Andaman District.

5.2 That admittedly in land bearing Survey No 74/1/P, 74/2/P, 76/1, 76/2, 77/1 and 78/2 measuring an area of 0.4836 hectares, 0.9530 hectares, 0.0330 hectares, 0.0040 hectares, 0.1182 hectares and 0.4082 hectares all situated at Hope Town Village, Ferrargunj Tehsil, South Andaman District stand recorded in the name of Association Catholic Church, Andaman and Nicobar Islands where there is a Church in the name of "Vellankanni Church 'shrine'" on and from the year 1980.


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Copy of the record of right in respect of land bearing Survey No. 74/1/P, 74/2/P, 76/1, 76/2, 77/1 and 78/2 is annexed herewith and the same is marked as **Annexure P-1**

5.3 That all along the villagers and several devotees visit the said church from different part of these Islands and perform their regular religious prayer and even annual feast are carried in the said holy church wherein people from different part visit the said church.

5.4 That the villagers and other people are emotionally connected with the said church and find their destination in the said holy church and get relief by making their soul connected with the god like others performing their religious belief. The said church has become the heart and soul of the believers/Christianity followers.


5.5 That the proposed project in the land bearing Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70 are practically next to the land where the said church is situated.

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5.6 That already there exists a LPG bottling Plant in Hope town-Panighat-ChunnaBatta area under Ferrargunj Tehsil, South Andaman District, at that time of establishing the said LPG bottling plant the villagers raised their protest and the authorities by using their power initiated proceedings against the villagers and several villagers were arrested and sent to correction home.


5.7 That vide notification dated 20/03/2023 the Andaman & Nicobar Administration accorded approval for conducting Social Impact Assessment Study at Hope town village, Ferrargunj Tehsil, South Andaman District in respect of land bearing Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P,74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 to undertake the work of shifting the existing Petroleum, Oil and Lubricants (POL) Terminal from Haddo to Hope Town Village, Ferrargunj Tehsil, South Andaman District under the Indian Oil Corporation, the proposed land is admeasuring an area of 8.8244 Hectares and the affected area to be covered under Social Impact Assessment Study is 8.8244 Hectares.


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Copy of the notification dated 20/03/2023 issued by the Andaman & Nicobar Administration is annexed herewith and marked as **Annexure P-2**

5.8 That in terms of the said notification, Andaman & Nicobar Administration sought for consent of Gram Sabha and / or land owner's.

5.9 That the Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 which was mention in the said notification is surrounded by 03 number of School namely Vitala Public School, Hope Town, Government Primary School Hope Town, and Government Primary School, ChunnaBatta. Apart from schools there are several religious building in the nearby vicinity dargah, Masjeed, Vellankanni Church, (Asia's largest), Ram Mandir, ChunnaBatta, MariammaMandir, Hopetown and also include Vellankanni Church and it will also affect the only playground in the said locality.


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5.10 That the proposal to shift of the said POL Terminal Haddo to Hope Town village within the residential area adversely affecting the day to day life of the villagers.

5.11 That since the shifting of the said POL Terminal from Haddo to Hope Town Village was without considering the aforesaid facts and that the same will adversely affect the day to day life of the said villagers and since in terms of the said notification the consent of Gram Sabha was warranted, as such there were repeated deliberation by the Administration with the elected body consisting of Zilla Parishad members, Pradhan Gram Panchayat and other elected representatives including the petitioner being the Up-Pradhan of Gram Panchayat Hope Town.

5.12 That after several deliberations, even Special Gram Sabha meeting was held in the Hopetown Gram Panchayat on 04.05.2023 followed by public hearing by the department of Social Welfare under the Andaman & Nicobar Administration on 23.05.2023 pertaining to the said issue in presence of the petitioner, wherein it was unanimously decide by the elected body and the villages to


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raise protest with regard to shifting of existing POL Terminal from Haddo to Hopetown village.

Copy of the Special Gram Sabha Notice dated 27/04/2023 issued by the Pradhan, Gram Panchayat, Hope Town and minutes of meeting held on 04.05.2023 are annexed herewith and marked as **Annexure P-3 Collectively**.

5.13 That in the said process several representations were submitted by the villagers and the representative of the village to the Andaman & Nicobar Administration by the elected bodies with a request not to shift the existing POL Terminal from Haddo to Hope Town Village, Ferrargunj Tehsil, South Andaman District in respect of the subject land and the said shifting could be done to any other place but till date no positive response was made by the Administration.

Copy of the representation dated 30.05.2023, representation dated 08.09.2023 and representation dated 11.09.2023 are annexed

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herewith and marked as


Annexure P-4 Collectively

5.14 That if at this junction the said project of shifting POL Terminal from Haddo to Hopetown village is allowed to be carried in respect of the subject lands, the religious sentiment of the people at large would be adversely affected.

5.15 That the petitioner is not against the development activities, but not at the cost of the sentiment of people who are emotionally connected with the said Church.

5.16 That the said church on 30/09/2023 had written a letter to the Hon'ble Lt. Governor, Andaman and Nicobar Islands wherein informed that the said Vellankanni Shrine at Panighat village is the biggest Shrine (Church) in the Andaman & Nicobar Islands, wherein hundreds of devotees visit during a week for their weekly prayer and thousand visit during its annual feast in the month of August and the said proposed project will force to closed the church it also narrated that nearby school Anganwadi dispensary and other religious places and the said project would not be safe in terms of the safety and


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in terms of health of people who live in Chunnabatta, Hope Town and Anna Nagar and therefore informed that already the Hope Town Panchayat held a meeting and the people of the said area are against the said proposal and wish that the project would not be implemented and prayed that the project should be implemented keeping in mind the safety and health of the people who live in and around the proposed project.

Copy of the letter dated 30/09/2023 is annexed herewith and the same is marked as **Annexure P-5**

5.17 That thereafter the petitioner being the Up-Pradhan of the gram Panchayat Hope Town, on 04/03/2024 sent a legal notice through his learned advocate to the respondent No. 1 to 4 to consider the factual matrix of the case and to withdraw the proposal of shifting of POL Terminal from Haddo to Hopetown village in the relevant survey numbers in terms of notification dated 20/03/2023.

Copy of the legal notice dated 04/03/2024 is annexed herewith


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and the same is marked as

Annexure P-6

5.18 That the sifting of the POL terminal to Hope Town Village would cause the following environmental issues which are narrated below:

a. Trees in and around the proposed site which will be affected by the project:

1. Timber – 1200
2. Fruit Bearing Trees – 2000 (Cashew, Coconut, Acreanut, Guava, Mango, Jackfruit, Jamun, etc.)
3. Mangroves – a stretch of around 800mtrs

b. Schools at a distance of around 1 km from the proposed site.

1. Government Primary School
ChunnaBhatta
2. Government Primary School Hope
Town
3. Vitala Public School, Hope Town

c. Sub Centre, ChunnaBhatta, Bambooflat at around 1km from the proposed site.


d. 3500 people around the proposed area

e. Livestock – 500 (Chicken, Duck, Pigs, Cattle, etc)

f. Fishing will be affected

g. Anganwadi at a distance of

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1. Anganwadi Chunna Bhatta at a distance of around 0.5 km
 2. Anganwadi PKS Nagar, Chunna Bhatta at a distance of around 0.6 km
 3. Anganwadi North Bay at a distance of around 1.7 km
 4. Anganwadi at a distance of around 1 km
- h. Fish landing jetty at a distance of 50 mtrs.
- i. Dam at a distance of around 50 mtrs and Check Dam at a distance of around 700 mtrs.
- j. 5 Ring wells around the proposed site.


1. Fire and Explosion Risks

- **Cause:**

- LPG is highly flammable, with a narrow flammability range (2-9% in air). A small leak in the presence of an ignition source, such as electrical sparks, open flames, or static electricity, can result in a fire or explosion.
- Improper handling during bottling, overfilled cylinders, or malfunctioning equipment can also lead to dangerous situations.

- **Impact:**

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- Fires or explosions can cause massive destruction to the plant, surrounding infrastructure, and nearby communities.
- A BLEVE (Boiling Liquid Expanding Vapor Explosion) can occur if pressurized LPG tanks are exposed to intense heat, resulting in catastrophic failure.


2. LPG Leakage

- **Cause:**
 - Faulty valves, seals, or connectors in bottling equipment.
 - Improper maintenance of storage tanks and cylinders.
 - Human errors during the filling or transportation processes.
- **Impact:**
 - Gas leaks pose severe risks of fire and explosion.
 - Leakage in confined spaces can cause suffocation or poisoning due to oxygen displacement.

3. Air Pollution

- **Cause:**
 - Escape of unburned LPG (composed of propane and butane)

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into the atmosphere due to leaks or operational inefficiencies.

- Incidental emissions during filling or transfer operations.

- **Impact:**

- Release of volatile organic compounds (VOCs) contributes to air pollution and smog formation.
- Prolonged exposure to VOCs in the atmosphere may cause respiratory issues and other health problems in the nearby population.

4. Groundwater and Soil Contamination

- **Cause:**


- Spillage of liquid LPG during transfer or bottling can seep into the ground.
- Accidental discharge from tanks or pipelines during maintenance.


- **Impact:**

- Contaminates soil, rendering it infertile for agricultural use.
- Pollutes groundwater sources, affecting drinking water supplies and aquatic ecosystems.

5. Thermal Radiation

- **Cause:**


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- Fires caused by LPG leaks emit intense heat, often in the form of thermal radiation.

- **Impact:**

- Direct exposure to thermal radiation can cause severe burns and injuries to workers and nearby residents.
- Damage to vegetation, wildlife, and buildings in the vicinity.

6. Pressure Hazards

- **Cause:**

- Improperly maintained or malfunctioning pressure control systems in tanks and cylinders.
- Overfilled tanks or operational errors during bottling.

- **Impact:**


- Pressure buildup can lead to the rupture of storage tanks or cylinders, causing sudden release of gas and potential explosions.

7. Static Electricity Hazards

- **Cause:**

- Static electricity generated during the transfer of LPG or bottling operations.

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○ Inadequate grounding of equipment.

• **Impact:**

○ Sparks from static discharge can ignite leaking gas, leading to fire or explosion.

8. Health Risks

• **Cause:**

○ Chronic exposure to low levels of LPG vapors due to leaks or poor ventilation.

○ Accumulated gas in confined or low-lying areas.

• **Impact:**

○ Short-term exposure can lead to dizziness, headaches, and respiratory irritation.

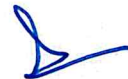
○ Long-term exposure increases risks of asphyxiation and oxygen deprivation.

9. Noise Pollution

• **Cause:**

○ Operation of high-decibel machinery, such as compressors, filling units, and transport equipment.

• **Impact:**


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- Disturbs local residents and workers, causing stress and potential hearing damage.
- Disrupts the behaviour of local wildlife.

10. Transportation Hazards

- **Cause:**

- Spillage or leaks during the transportation of LPG cylinders or bulk tanks.
- Road accidents involving LPG tankers due to negligence or poor infrastructure.

- **Impact:**

- Spillage can lead to fire or explosions along transport routes.
- Exposure risks for people and the environment near the transport corridors.

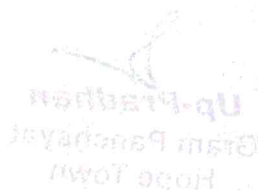
11. Environmental Degradation

- **Cause:**

- Continuous operation of the bottling plant and accidental releases of LPG or combustion products.

- **Impact:**


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- o Contribution to greenhouse gas emissions, exacerbating climate change.
- o Adverse effects on nearby ecosystems, including harm to biodiversity and contamination of natural habitats.

5.19 That even after the receipt of the said legal notice, the respondent administration pursued further with the said proposal and in the said process they are carrying survey of the surrounding land for the purpose of acquiring the same for the said project thereby intend to shift the POL terminal from Haddo to Hopetown village.

5.20 That within 4 kilometers from the said land where the respondent administration intend to setup POL Terminal, North Bay area which is not inhabitant would be an ideal place to have the said POL Terminal which will in no way interfere with the life of the people of the said Hope Town village or will affect the sentiment of the people who are emotionally connected with the said church.

5.21 That aggrieved and dissatisfied with the impugned notification dated 20/03/2023


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whereby the Andaman and Nicobar Administration accorded approval for conducting social impact assessment in respect of land bearing survey no. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70 to undertake the work of shifting the existing petroleum, oil and lubricant terminal from Haddo to Hopetown Villager Ferrargunj Tehsil, South Andaman under the Indian oil corporation affecting the nearby area including the Vellankanni church, the applicant filed public interest litigation before the Hon'ble High Court, Calcutta, Circuit Bench at Port Blair being WPA(P)/10/2024 (Shri M. Hema Rao -vs- The Hon'ble Lt. Governor and others)

5.22 That the said matter came up for hearing on 12/11/2024 before the Hon'ble High Court wherein the Hon'ble High Court was of the view that the subject matter of the said writ petition should be raised before this Hon'ble Court and therefore disposed of the said writ petition with liberty to approach this Hon'ble court.

Copy of the Order dated 12/11/2024 passed by the

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Hope Town

Hon'ble High court in WPA(PIL)/10/2024 is annexed herewith and the same is marked as **Annexure P-7**


5.23 That subsequently vide notification dated 29/01/2025 the respondent authorities notified that for the aforesaid project in the Hopetown Village under Ferrargunj Tehsil in South Andaman District a piece of land measuring 6.8244 hectares of land bearing Survey No. 71/1/, 72/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 70/2 and 70/3 identified for acquisition.

Copy of the notification dated 29/01/2025 is annexed herewith and the same is marked as **Annexure P-8**

6. GROUNDS

I. For that the impugned notification dated 20/03/2023 whereby the Andaman and Nicobar Administration accorded approval for conducting social impact assessment in respect of land bearing survey no. .71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P,74/2/P, 76/1, 76/2, 77/1,


Up-Pradhan
Gram Panchayat
Hope Town


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Gram Panchayat
Hope Town

78/2, 70/2, 70 to undertake the work of shifting the existing petroleum, oil and lubricant terminal from Haddo to Hopetown Villager Ferrargunj tehsil, south Andaman under the Indian oil corporation affecting the nearby area including the Vellankanni church and Impugned Notification dated 29/01/2025 whereby notified that for the aforesaid project in the Hopetown Village under Ferrargunj Tehsil in South Andaman District a piece of land measuring 6.8244 hectares of land bearing Survey No. 71/1/, 72/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 70/2 and 70/3 identified for acquisition are bad in law and in fact.

II. For that the respondent administration failed to appreciate that already there exists an installation of LPG bottling Plant in Hope town-Panighat-ChunnaBatta area under Ferrargunj Tehsil, South Andaman District.


III. For that the respondent administration failed to appreciate that the survey numbers mentioned in the said notification is surrounded by 03 number of School namely Vitala Public School, Hope Town, Government Primary School Hope Town,


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Hope Town

and Government Primary School, ChunnaBatta, apart from schools there are several religious building in the nearby vicinity Dargah, Masjeed, Vellankanni Church, (Asia's largest), Ram Mandir, ChunnaBatta, MariammaMandir, Hopetown and also include Vellankanni Church and it will also affect the only playground in the said locality .

IV. For that the respondent administration failed to appreciate since the shifting of the said POL Terminal from Haddo to Hope Town Village was without considering the aforesaid facts and that the same will adversely affect the day to day life of the said villagers.


V. For that the respondent administration fail to appreciate in the said process several representations were submitted before the Andaman & Nicobar Administration by the elected bodies with a request not to shift the existing POL Terminal from Haddo to Hope Town Village, Ferrargunj Tehsil, South Andaman District in respect of the subject land and the said shifting could be done to any other place but till date no positive response was made by the Administration.


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Hope Town

VI. For that the respondent administration failed to appreciate that the said shifting of the said Pol Terminal form Haddo to Hope Town village would have adverse effect on environment since the shifting will effect cutting of several trees effect the day to day affairs of the villagers, livestock, fishing since the subject land is surrounded by a village.

VII. For that the respondent administration failed to appreciate that in order to ascertain as to whether the right of the villagers and any lost would be sustain to environment issue, a public hearing was conducted by the Andaman and Nicobar Administration and in the said public hearing, the villagers, political parties, the elected representatives made their objection which was reduced into writing followed by several representations.

VIII. For that the Andaman and Nicobar Administration Failed to appreciate that the said sifting of POL terminal to Hope Town village would adversely affect the environment and day to day affairs of the villagers as a consequence of which there would be serious health issues and other environment issues.



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Hope Town

IX. For that the respondent administration failed to appreciate that already the said Pol Terminal exist at Haddo and no reason was assign as to why the same is shifted furthermore the same was established long back and till date there is no complaint regarding any environmental issue.

X. For that the entire episode adopted by the respondent administration is illegal, arbitrary and violative to all cannons of law.

7. LIMITATION

That the present application is filed, against the illegal and arbitrary act of the respondent administration whereby initiated process for shifting existing Petroleum, Oil and Lubricants (POL) Terminal from Haddo, Port Blair to Hope Town Village, Ferrargunj Tehsil, South Andaman District under the Indian Oil Corporation affecting the life of the people at Hope Town village and the sentiment of the people connected with Vellankanni Church, Hope Town despite of making several representations followed by legal notice and since the Andaman and Nicobar Administration is still in the process of shifting the same, it is a continuous


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Hope Town

violation of the provisions of enactment specified in Schedule 1 of the National Green Tribunal Act, 2010 and thus present application is well within limitation.

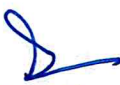
8. INTERIM RELIEF.

Pending final disposal of the application, the applicant seeks the following interim relief

- a) An Interim order be passed restraining the respondents from carrying out the further process of the intended work of shifting of the existing petroleum, oil and lubricant terminal from Haddo to Hopetown Villager Ferrargunj Tehsil, south Andaman under the Indian oil corporation till the disposal of this application otherwise the very purpose of filing the instant application will be defeated and the affected persons will continue to be affected.
- b) An ad-interim order in terms of Prayer (a) above.


9. PRAYER

In view of the above facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to :


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Hope Town

a) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to certify and transmit to this Hon'ble Tribunal all records forming the basis of their action regarding shifting of the existing petroleum, oil and lubricant terminal from Haddo to Hopetown Villager Ferrargunj Tehsil, south Andaman under the Indian oil corporation without considering the aforesaid facts and that the same will adversely affect the environment which will cause hindrance to the day to day life of the said villagers.

b) An order setting aside the impugned notification dated 20/03/2023 whereby the Andaman and Nicobar Administration accorded approval for conducting social impact assessment in respect of land bearing survey No. 71/1/1, 71/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 to undertake the work of shifting the existing petroleum, oil and lubricant terminal from Haddo to Hopetown Villager Ferrargunj tehsil, south Andaman under the Indian oil


Up-Pradhan
Gram Panchayat
Hope Town

corporation affecting the nearby area including the Vellankanni church.

c) An order setting aside the notification dated 29/01/2025 whereby the Andaman and Nicobar Administration notified that for the aforesaid project in the Hopetown Village under Ferrargunj Tehsil in South Andaman District a piece of land measuring 6.8244 hectares of land bearing Survey No. 71/1/, 72/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 70/2 and 70/3 identified for acquisition.

d) A direction directing the respondent administration to consider the shifting of POL Terminal from Haddo to some other place which in no manner affect the life of the people at Hope Town village and the sentiment of the people connected with Vellankanni Church, Hope Town.

e) Any other order/orders, direction/ directions as this Hon'ble Tribunal may deem fit and proper.

(Signature of the Applicant)


Up-Pradhan
Gram Panchayat
Hope Town

VERIFICATION

I, M.Hema Rao, Son of Shri M. Joga Rao, aged about (35) years, presently holding the office of Up Pradhan of Gram Panchayat Hope Town, Resident of ChunnaBhatta, under Ferrargunj Tehsil, South Andaman District, applicant in this original application do hereby verify that the contents of the above paragraphs are to the best of my knowledge and grounds are based on fact and I have not suppressed any material fact.

Pl: Sri VijayaPuram (Port Blair)

Dt: 30/04/2025


(Signature of Applicant)

Up-Pradhan
Gram Panchayat
Hope Town

Identified by me
Vinita

VINITA DEVI
Advocate

Bathu Basthi, Garacharma (P.O.),
Pin -744105, Port Blair, South Andaman

9424291929
pyalr2000@gmail.com



XPQkP Xj-36712025

Andaman & Nicobar Administration
Office of the Tehsildar

ANNEXURE P-1



29

Ferrargunj

Form - F

(See Rule 132)

Record Of Holding Register

Dated:06/02/2025 Time:07:11:00 PM

P.C.No: 3 R.I.Circle No: 1 Village: Hope Town Tehsil: Ferrargunj District: South Andaman

Sl No. of the Holding Old New	Name of the Tenant with Fathers/Husbends Name & address	Nature of right	Survey No./Plot No.	Area (Hect.)	Land Revenue	Soil Classification	Nature Of Use	Other Rights if any	Details of change	Remarks
382	ASSOCIATION CATHOLIC CHURCH A & N ISLANDS	Occupancy	74 /1/P *CGN=74/1/P	0.4836	2.42	Hilly	Garden			
382	ASSOCIATION CATHOLIC CHURCH A & N ISLANDS	Occupancy	74 /2/P *CGN=74/2/P	0.9530	4.94	Hilly	Garden			
382	ASSOCIATION CATHOLIC CHURCH A & N ISLANDS	Occupancy	76 /1 *CGN=76/1	0.0330	0.20	Hilly	Garden			
Remarks: 0.0030 hecets out of S.No.76, acquired by collector vide No. 922 dtd. 22.11.99 for For L.P.G. Pipe Line.										
382	ASSOCIATION CATHOLIC CHURCH A & N ISLANDS	Occupancy	76 /2 *CGN=76/2	0.0040	0.05	Hilly	Garden			

Annexure P-1
The True Copy of
The Original Documents
VINITA DEVI
(Advocate)





Andaman & Nicobar Administration
Office of the Tehsildar



30

Ferrargunj

Form - F

(See Rule 132)

Record Of Holding Register

Dated:06/02/2025 Time:07:11:03 PM

P.C.No: 3 R.I.Circle No: 1 Village: Hope Town Tehsil: Ferrargunj District: South Andaman

Sl No.of the Holding Old New	Name of the Tenant with Fathers/Husbends Name & address	Nature of right	Survey No./Plot No.	Area (Hect.)	Land Revenue	Soil Classification	Nature Of Use	Other Rights if any	Details of change	Remarks
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382	ASSOCIATION CATHOLIC CHURCH A & N ISLANDS	Occupancy	77 /1 *CGN=77/1	0.1182	0.59	Hilly	Garden			
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Remarks: 0.0018 hecets land out of S.No.77 acquired by collector vide order No. 922 DT 22.11.99. for L.P.G. Pipe line.

382	ASSOCIATION CATHOLIC CHURCH A & N ISLANDS	Occupancy	78 /2 *CGN=78/2/2	0.4082	2.00	Hilly	Garden			
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Remarks: 0.0060 hecets out of S.No.78 acquired by collector vide No. 922 dtd. 22.11.99 for For L.P.G. Pipe Line.

Total:	6	2.0000	10.20
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Print Date and Time: 06/02/2025 07:11:03 PM
CSC Name: BATHUBASTI
IP Address: 117.252.151.54



Authorized Signatory with Date

ANDAMAN AND NICOBAR ADMINISTRATION
DIRECTORATE OF SOCIAL WELFARE
GOALGHAR, PORT BLAIR**Notification of the Social Impact Assessment**

See sub-rule (1) of rule (3)

Port Blair dated the 20th March, 2023.

No. 25/2023/F.No.8-45/DSW/IACCS/2021.— In pursuance of the provisions contained in sub-rule (1) of Rule (3) of Andaman and Nicobar Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Social Impact Assessment & Consent), Rules, 2018, the Lieutenant Governor (Administrator), Andaman & Nicobar Islands is pleased to accord the approval for conducting Social Impact Assessment Study at Hopetown Village, Ferrargunj Tehsil, South Andaman District for land Bearing Survey No. 71/1/1, 71/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 as per the details given below :

(a)	Name of the project developer, a brief description of the proposed project and the extent of the lands proposed for acquisition, the project area and the affected areas to be covered by the Social Impact Assessment.	Indian Oil Corporation Ltd., Port Blair will be undertaking the work of shifting the existing POL Terminal from Haddo to Hopetown village under Ferrargunj Tehsil, South Andaman District. The proposed land is admeasuring an area of 8.8244 Hectares and the affected area to be covered under Social Impact Assessment Study is 8.8244 Hectares.
(b)	The main objectives of the Social Impact Assessment and key activities including (i) Consultation (ii) Survey (iii) Public hearings.	To carry out Social Impact Assessment Study in project affected area and to prepare a detailed Rehabilitation and Resettlement Action Plan as per Andaman and Nicobar Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Social Impact Assessment & Consent), Rules, 2018. The work will include (i) Consultation with stake the holders of the proposed area including Panchayat of Hopetown Village (ii) The Social Welfare Department, A & N Administration will be carrying out the study by hiring an empanelled agency. (iii) Social Impact Assessment Unit will decide the time and place for public hearing before submitting Social Impact Assessment Report.
(c)	If consent of Gram Sabha and / or land owner's is required, the notification must state this.	Consent of Stakeholders and Panchayat of Hopetown village will be taken.
(d)	The timeline for the Social Impact Assessment and the final deliverables (Social Impact Assessment Report and Social Impact Management Plan) along with the manner of their disclosure must be specified.	Social Impact Assessment Report and Social Impact Management Plan should be completed within 30 to 45 days from the date of issuance of this Notification and to be on the Notice Board of the Social Welfare Department, A & N Administration and concerned Panchayat.
(e)	If any attempt of coercion or threat is noticed / brought to notice, the same will render this exercise null and void.	
(f)	Contact information of the Social Impact Assessment Unit.	The Director, Directorate of Social Welfare, Andaman and Nicobar Administration, Phone No. 03192-244386. Email: directorsw4@gmail.com .

Annexure..... *Annexure P-2*
The True Copy of
The Original Documents
Vinita Devi
VINITA DEVI
(Advocate)

Admiral D.K Joshi
PVSM, AVSM, YSM, NM, VSM (Retd.)
Lieutenant Governor, Andaman and Nicobar Islands.

By order and in the name of the Lt. Governor, A&N Islands,

Sd/-
Director (Social Welfare)
Andaman and Nicobar Administration.

ANNEXURE P-3 Collectively

e-mail - gphopetown@gmail.com

Phone No. 03192-217904

ग्राम पंचायत का कार्यालय
OFFICE OF THE GRAM PANCHAYAT,
होप टाउन, दक्षिण अंडमान
HOPE TOWN, SOUTH ANDAMAN

Ref. No : GP/HT/1-02/2023-2024/569

Date 27th April 2023

SPECIAL GRAM SABHA NOTICE.

As per the Notification of the Social Impact Assessment vide No. 25-2023/F.No. 8-45/DSW/IACCS/2021, dated 20th March 2023, The Honorable Lieutenant Governor(Administrator), Andaman & Nicobar Islands is pleased to accord the approval for conducting Social Impact Assessment Study at Hope town village, Ferrargunj Tehsil, South Andaman District for land bearing Survey No. 71/1/1, 71/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3. (The Notification published in the News Paper " The Daily Telegram" on 23.3.2023). As per the Notification the details given below :

Name of the Project developer, and brief description of the proposed project and the extent of the land proposed for acquisition the project area and the affected area to be covered by the Social Impact Assessment

Indian Oil Corporation Ltd, Port Blair will undertake the work shifting the existing POL Terminal from Haddo to Hope town village under Ferrargunj Tehsil, South Andaman District. The Proposed land is admeasuring an area of 8.8244 Hectors and affected area to be covered under Social Impact Assessment Study is 8.8244 Hectors.

In this regard a special Gram Sabha has been scheduled to be held as per the details given below :

S.NO	Purpose	Date & Time	Venue
01	For Public hearing on Social Impact Assessment on stakeholder of the said area for the above said project.	04.05.2023 at 10:00 am	Panchayat Bhawan, Hope Town Gram Panchayat.

So, it is requested to all the Gram Sabha Member/ Villager of the Gram Panchayat, Hope Town to kindly make it convenient to attend the said meeting.


Pradhan

Gram Panchayat

Hope Town

ग्राम पंचायत होप टाउन
Gram Panchayat Hope Town
फररगुंज, दक्षिण अंडमान
Ferrargunj, South Andaman

Copy to :

1. The Adhyaksh, Zilla Parishad, South Andaman, Port Blair.
2. The Director, Directorate of Social Welfare, A & N Administration, Port Blair.
3. The Tehsildar, Ferrargunj Tehsil, South Andaman.
4. The Block Development Officer, C.D. Block, Ferrargunj
5. The Divisional Forest Officer, South Andaman Division, Wimberlygunj
6. The Zilla Parishad Member, Bambooflat Constituency, Gram Panchayat Hope Town.

For kind information
and request to kindly
attend the special
Gram Sabha on the
above said date and
time.

Annexure... P-3 collectively
The True Copy of
The Original Documents

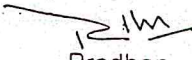
VINITA DEVI
(Advocate)

7. The Panchayat Samiti Member, Hope town Constituency, P/Samiti, Ferrargunj.
8. All the Ward Members, Gram Panchayat Hope Town
9. The Executive Engineer, RCD, APWD, Wimberlygunj
10. The Assistant Engineer, Electricity Department, Ferrargunj Sub-Division, South Andaman.
11. The Plant Manager, Indian Oil Corporation, LPG Bottling Plant Chunna Batta Hope Town.
12. The Engineering Officer, Indian Oil Corporation, Port Blair Terminal, A & N Islands.
13. The Chief Medical Officer, I/C, Community Health Centre, Bambooflat
14. The Assistant Director of Fisheries, Zonal Fisheries Office, South Andaman
15. The Revenue Inspector, (for Gram Panchayat Hope Town) Ferrargunj Tehsil.
16. The Patwari, (for Gram Panchayat Hope town) Circle-3, Bambooflat, Ferrargunj Tehsil.
17. The Junior Engineer, Electricity Department, Bambooflat Site Office
18. The Range Officer, Mount Harriet National Park.
19. The Junior Engineer, (PRIs) Hope Town Gram Panchayat
20. The Assistant Engineer, Bambooflat Sub-Division, RCD, APWD.
21. The Junior Engineer, (Water Supply) APWD, Bambooflat Site Office.
22. The Junior Engineer, (Work Section) APWD, Bambooflat Site Office.
23. The Junior Engineer, Electricity Dept. Bambooflat Site Office.
24. The News Editor, All India Radio, Port Blair for kind information and request to kindly broad cast the above notice in the local News Bulletin.
25. The New Editor (The Daily Telegrams) Port Blair for kind information and request to kindly publish the above notice in the "Daily Telegrams"
26. The Station House Officer, Police Station Bambooflat for kind information and request to kindly depute Police personal to keep maintain law and Order.
27. All prominent places under the jurisdiction of Gram Panchayat Hope town.
28. Office Notice Board of Gram Panchayat Bhavan, Gram Panchayat Hope town.

*For kind information
and request to kindly
attend the Special
Gram Sabha on the
above said date and
time.*

Copy also forwarded to:

1. The P.A to the Deputy Commissioner, South Andaman District, Port Blair for kind information to Deputy Commissioner please.
2. The P.A to the Director (RD, PRIs & ULB) A & N Admn, Port Blair for kind information to Director (RD, PRIs & ULB). please.


 Pradhan
 Gram Panchayat
 Hope town
 Pradhan
 ग्राम पंचायत, होप टाउन
 Gram Panchayat Hope Town
 फेररगुंज, दक्षिण अण्डमन
 Ferrargunj, South Andaman

MINUTES OF THE SPECIAL GRAM SABHA MEETING HELD ON 04.05.2023 AT
10.00 AM IN THE PANCHAYAT PREMISES UNDER THE CHAIRMANSHIP OF
SMTI. RASHIDA BIBI, PRADHAN, GRAM PANCHAYAT, HOPE TOWN.

At the outset the Pradhan, Smti. Rashida Bibi welcomed and addressed the gathering and informed about the very purpose of calling Special Gram Sabha. A total of 165 villagers were present in the meeting. The following PRIs and officials were present:

1. Smti. Rashida Bibi, Pradhan
2. Ms. Mariam Bibi, Member, Zilla Parishad
3. Shri. V. Laxmi Narayan, Member, Panchayat Samiti
4. Shri. Sudheesh, Ward Membe, Hope Town-1
5. Shri. P. Narasaiah, Ward Member, H/T-2
6. Shri. Sree Ram, Bambooflat, Ward no. -2
7. Shri. Vinith, North Bay, Ward no. -1
8. Shri. M. Hema Rao, North Bay, Ward no. 03
4. Shri. Mohammed Rafique, Special Branch
5. Smti. P. Durga Bai, ANM, Health and Wellness Centre, Hope Town
6. Shri. Atul Kumar Roy, E.O, C.D., Block, Ferrargunj
7. Shri. Kailash Wagh, E.O, C.D., Block, Ferrargunj
8. Shri. Surendra Singh, E.O, C.D., Block, Ferrargunj
9. Smti. Sheela Kar, Mukhya Sevika, ICDS, Ferrargunj
10. Shri. Abdul Gafoor, Forest Department
11. Shri. Basheer Ahmed (AFG), Fisheries Department
12. Smti. T.K. Fathima, Veterinary Compounder
13. Shri. N. Mohammed Shafique, Patwari
14. Shri. Murugesan, JE, APWD
15. Smti. Sabina, Anganwadi Worker
16. Smti. Violet, Anganwadi Worker
17. Smti. T. Safiya, Anganwadi Worker
18. Shri. James, Forest Department

Smti. Mariam Bibi, Zilla Parishad member explained about the notification dated 21.03.2023 wherein social Impact Assessment study will be done at Hopetown village for land bearing survey no. 71/1/1, 71/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 and the Indian Oil Corporation Ltd., Port Blair will be undertaking the work of shifting the existing POL Terminal from Haddo to Hope Town village under Ferrargunj Tehsil, South Andaman District. The proposed land is admeasuring an area of 8.8244 Hectares and the affected area to be covered under Social Impact Assessment Study is 8.8244 Hectares.

As per the notification published in The Daily Telegrams, the main objective of the Social Impact Assessment and key activities are to carry out assessment in the project affected area and to prepare a detailed Rehabilitation and Resettlement Action Plan as per Andaman and Nicobar Right to Fair compensation and Transparency in Land acquisition, Rehabilitation and Resettlement (Social Impact Assessment and consent), Rules 2018.

Panchayat Secretary
Gram Panchayat
Hope Town

Annexure..... P 3 copy
The True Copy of
The Original Documents


VINITA DEVI
(Advocate)

Further she added that this Special Gram Sabha meeting is called to take views of all members of Gram Sabha present and also the land owners mentioned in the published notification. Accordingly, many Gram Sabha members came forth and raised their issues which are related/concerned to whole of the Gram Panchayat.

1. Smti. Fabiola, R/o Hopetown-2, and Smti. Mariam Kujur, R/o North Bay said that the work of POL terminal shifting from Haddo to Hopetown should not be shifted to existing inhabitant area of Hopetown, whereas the project should be taken up in non-inhabitant area of Hopetown or any other part of these islands. She also added that such kind of projects should be developed in non-inhabitant area of Hopetown.
2. One of the Gram Sabha members, Shri. Sher Singh added that due to installation of LPG bottling plant which was set up 28 years back had removed inhabitants from the vicinity of the LPG bottling plant with the assurance that resettlement will be done but the same was not done. He added that same should not be repeated with this project also.
3. One Smti. Anandi Bake and Shri. Vikas Lall, S/o Rajesh Lall put forth her views that the future of the children will be effected if such construction and evacuation process is carried out. Moreover, it was added that no residents should be shifted/evacuated as mostly the people residing in the area are private workers and it may effect their livelihood and there will be a huge loss of property of the villagers.
4. Shri. David, R/o Annanagar has expressed his views which were commonly agreed by all villagers present that already due to the LPG bottling plant, the area is affected by LPG odour which sometimes becomes unbearable. Likewise, according to the villagers similar type of problem may persist due to POL terminal shifting.
5. In another instance, Shri. Sudheesh, Ward member said that if any kind of mishap occurs in the area due to POL terminal, it will cause threat to life and property of the people. The POL is being shifted due to existing problem at Haddo but same problem will also occur at Hopetown area.
6. Shri. Viswajith, one of the residents of the Hopetown added that no explosive item which can cause threat to life and property should be shifted to Hopetown which was unanimously agreed by the villagers present.
7. The Church committee which is in the area of proposed site has mentioned that he will abide with the decision of the general public. The representatives from Church committee has also informed that total number of effected people in the area is unknown and rehabilitation and resettlement of the residents is unknown even though the empanelled committee for assessment has visited the above said areas covered under various survey nos. The compensation amount to the effected villagers is also not ensured. They also added that if a public hearing is held, then the empanelled committee should assure the general public that evacuation of public will not be done and the POL shifting should only be done in uninhabited areas where there will be no loss to property.
8. The Patwari, Shri. N. Mohammed Shafique, read out the area which has been surveyed and informed that the survey nos. include Smti. Geeta Bai, W/o Late Sukh Lall, Smti. Sumitra Devi and 02 others W/o Jaichand Lall, T. Anthony & 01 Others.

Association of Catholic Church, Bhagwati Devi and 03 others which will be effected.
A total of 13 families families will be affected along with shop, mosque and veterinary dispensary.

The meeting ended with the vote of thanks to the chair and above points were unanimously passed by the Gram Sabha members present.


Pradhan
Gram Panchayat
Hopetown
District: ...
Block: ...
Gram Panchayat: ...
Pincode: ...

TYPED COPY

MINUTES OF THE SPECIAL GRAM SABHA MEETING HELD ON
04.05.2023 AT 10.00 AM IN THE PANCHAYAT PREMISES UNDER THE
CHAIRMANSHIP OF SMTI. RASHIDA BIBI, PRADHAN, GRAM
PANCHAYAT, HOPE TOWN.

At the outset the Pradhan, Smti. Rashida Bibi welcomed and addressed the gathering and informed about the very purpose of calling Special Gram Sabha. A total of 165 villagers were present in the meeting. The following PRIs and officials were present:

1. Smti. Rashida Bibi, Pradhan
2. Ms. Mariam Bibi, Member. Zilla Parishad
3. Shri. V. Laxmi Narayan, Member, Panchayat Samiti
4. Shri. Sudheesh, Ward Member Hope Town-1
5. Shri. P. Narasaiah, Ward Member. H/T-2
6. Shri. Sree Ram, Bambooflat, Ward no. -2
7. Shri. Vinith, North Bay, Ward no. -1
8. Shri. M. Hema Rao, North Bay, Ward no. 03
9. Shri. Mohammed Rafique, Special Branch
10. Smti. P. Durga Bai, ANM, Health and Wellness Centre, Hope Town
11. Shri. Atul Kumar Roy, E.O, C.D. Block, Ferrargunj
12. Shri. Kailash Wagh. E.O. C.D. Block, Ferrargunj
13. Shri. Surendra Singh, E.O, C.D., Block, Ferrargunj.
14. Smti. Sheela Kar. Mukhya Sevika, ICDS. Ferrargunj
15. Shri. Abdul Gafoor, Forest Department
16. Shri. Basheer Ahmed (AFG), Fisheries Department
17. Smti. T.K. Fathima, Veterinary Compounder
18. Shri. N. Mohammed Shafique, Patwari
19. Shri. Murugesan, JE, APWD
20. Smti. Sabina. Anganwadi Worker
21. Smti. Violet, Anganwadi Worker
22. Smti. T. Safiya, Anganwadi Worker
23. Shri. James, Forest Department

Annexure.....*Typed copy*
The True Copy of
The Original Documents
Vinita
VINITA DEVI
(Advocate)

Smti. Mariam Bibi, Zilla Parishad member explained about the notification dated 21.03.2023 wherein social Impact Assessment study will be done at Hopetown village for land bearing survey no. 71/1/1, 71/1/2, 71/2, 72/1, 72/2/P, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 and the Indian Oil Corporation Ltd. Port Blair will be undertaking the work of shifting the existing POL Terminal from Haddo to Hope Town village under Ferrargunj Tehsil. South Andaman District, The proposed land is admeasuring an area of 8.8244 Hectares and the affected area to be covered under Social Impact Assessment Study is 8.8244 Hectares.

As per the notification published in The Daily Telegrams, the main objective of the Social Impact Assessment and key activities are to carry out assessment in the project affected area and to prepare a detailed Rehabilitation and Resettlement Action Plan as per Andaman and Nicobar Right to Fair compensation and Transparency in Land acquisition Rehabilitation and Resettlement (Social Impact Assessment and consent) Rules 2018.

Further she added that this Special Gram Sabha meeting is called to take views of all members of Gram Sabha present and also the land owners mentioned in the published notification. Accordingly many Gram Sabha members came forth and raised their issues which are related/concerned to whole of the Gram Panchayat.

1. Smti. Fabiola, R/o Hopetown-2, and Smti. Mariam Kujur, R/o North Bay said that the work of POL terminal shifting from Haddo to Hopetown should not be shifted to existing inhabitant area of Hopetown, whereas the project should be taken up in non-inhabitant area of Hopetown or any other part of these islands. She

also added that such kind of projects should be developed in non-inhabitant area of Hopetown.

2. One of the Gram Sabha members, Shri. Sher Singh added that tdue to installation of LPG bottling plant which was set up 28 years back had removed inhabitants from the vicinity of the LPG bottling plant with the assurance that resettlement will be done but the same was not done. He added that same should not be repeated with this project also.
3. One Smti. Anandi Bake and Shri. Vikas Lall. S/o Rajesh Lall put forth her views that the future of the children will be affected if such construction and evacuation process is carried out. Moreover, it was added that no residents should be shifted/evacuated as mostly the people residing in the area are private workers and it may affect their livelihood and there will be a huge loss of property of the villagers.
4. Shri. David, R/o Annanagar has expressed his views which were commonly agreed by all villagers present that already due to the LPG bottling plant, the area is affected by LPO odour which sometimes becomes unbearable, Likewise, according to the villagers similar type of problem may persist due to POL terminal shifting.
5. In another instance, Shri. Sudheesh, Ward member said that if any kind of mishap occurs in the area due to POL terminal, it will cause threat to life and property of the people. The POL is being shifted due to existing problem at Haddo but same problem will also occur at Hopetown area.
6. Shri. Viswajith one of the residents of the Hopetown added that no explosive item which can cause threat to life and property should be

shifted to Hopetown which was unanimously agreed by the villagers present.

7. The Church committee which is in the area of proposed site has mentioned that he will abide with the decision of the general public. The representatives from Church committee has also informed that total number of effected people in the area is unknown and rehabilitation and resettlement of the residents is unknown even though the empanelled committee for assessment has visited the above said areas covered under various survey nos. The compensation amount to the effected villagers is also not ensured. They also added that if a public hearing is held then the empanelled committee should assure the general public that evacuation of public will not be done and the POL shifting should only be done in uninhabited areas where there will be no loss to property.
8. The Patwari, Shri. N. Mohammed Shafique, read out the area which has been surveyed and informed that the survey nos. include Smti. Geeta Bai, W/o Late Sukh Lall, Smti. Sumitra Devi and 02 others W/o Jaichand Lal, T. Anthony & 01 Others.

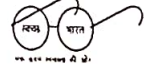
Association of Catholic Church, Bhagwati Devi and 03 others which will be effected, A total of 13 families will be affected along with shop mosque and veterinary dispensary.

The meeting ended with the vote of thanks to the chair and above points were unanimously passed by the Gram Sabha members present.

-sd-
Pradhan
Gram Panchyat
Hopetown



ANNEXURE P-4 Collectively
ग्राम पंचायत का कार्यलय
OFFICE OF THE GRAM PANCHAYAT,
होप टाउन, दक्षिण अंदमान
HOPE TOWN, SOUTH ANDAMAN

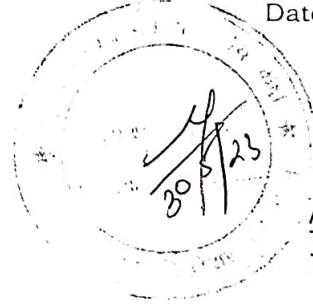


Ref.No.GP/HT/1-19/2023-2024/613

Date. 30th May 2023

To,

The Chief Secretary,
Andaman and Nicobar Administration
Secretariat,
Port Blair.



Annexure... P-4 Collectively
The True Copy of
The Original Documents

VINITA DEVI
(Advocate)

Sub : Objection regarding Construction /installation India Oil Corporation industry at Panighat/Hope Town – Reg.

Respected Sir,

On behalf of general public of Hope Town/Panighat we would like to draw your kind attention at forth coming drastic/impact on the general public and its surrounding, if installation/construction of Indian Oil corporation be allowed in our area i.e Hope Town/Panighat.

1. It is to mentioned that Hope Town- Panighat – Chunna Batta is an area which is already having an installation of LPG Bottling Plant and if Indian Oil Corporation Industry be set up in the above said area then it will be a high threat to the life of the people residing in this area.
2. Secondly, it is also pertinent to mentioned that as per the vision of Hon'ble Minister of Road, Transport and Highways of India Shri. Nitin Gakari the Chatham/Bambooflat Bridge whose DPR has shown the area of Panighat area for the Bridge and its final approval is due to be approved by the competent authority. This Bridge is going to serve as life time for the entire Ferrargunj Tehsil which includes Chunna Batta, Bambooflat, Stewart Gunj, Wimberlygunj, Mannar Ghat, Shoal Bay, Mathura, Wrightmyo as it reduce the immense and agonizing waiting for critical patients to be shifted to G.B. Pant, Hospital Port Blair and endless queue for people waiting for boats to go to work in Port Blair, Hence, If Indian Oil Corporation Industry to set up in our area then the Chatham-Bambooflat Bridge whose D.P.R has shown the Panighat area will become a dream which won't be fulfilled as both the project won't go hand –in-hand together.
3. It is also to inform that in our area 03 School viz Vitala Public School, Hope Town, Govt. Primary School, Hope Town and Govt. Primary School, Chunna Batta and also Sub-Center comes under less half Kilometer proximity and installation of Indian Oil corporation Industry will pose significant hindrance and risk to School going children. The road are narrow and increased number of industrial tanker, lorry etc. will increases the rate/risk of the road traffic, accident and noise pollution


4. As you are aware the Mount Manipur(Mount Harriet) which is biological flora and fauna and North Bay, both of which is a boon to Andaman tourism will be effected very badly due to industrialization of this natural eco system as it will be effecting wild life habitat.
5. More Over, religious place viz Dargah, and Masjeed, Vellankanni Church, (Asia's largest), Ram Mandir Chunna Batta, Mariamma Mandir HopeTown within 100 to 200 mtrs of this installation which is real set back of people of the places and far alike.
6. The proposed area is currently the only play ground area for the youth in the Panighat /Hope Town and regular Tournament are conducted in this area, construction of such installation will definitely hamper the healthy sport person and playground for the future coming generation.
7. And the foremost thrust as you are aware that Andaman and Nicobar Islands is an earth quake prone zone, LPG plant is already operation in our area and permitting the Indian Oil Corporation Industry to be installed at Hope Town/Pangiaht/ Chunna Batta will disastrous it will be like suicidal if the pipe line of LPG and India Oil Corporations leakage occur.
8. In addition to this we have to say that a special Gram Sabha was held at Panchayat Bhavan Premises on 3.5.2023 and also a public hearing conducted by the Dept. of Social Welfare on 23.5.2023 to hear the public views of under Social Impact Assessment for shifting of existing POL Terminal from Haddo to Hope Town village. In this regard unanimously passed resolution to stop the Construction/installation of POL Tanks at Hope Town in the proposed site.


It is pertinent to mentioned here that we are not against any development project to be undertaken in our village, but in view of the general public and their concern it is requested to shift the said proposal to any suitable isolated place in the larger public interest.


Therefore, we request your goodself to look into the matter and restrict concerned Official to construct/install for shifting of existing POL terminal from Haddo to Hope Town for the well being of local people in around these areas.

Thanking you Sir,

Yours faithfully,


Miss. V.K. Mariam Bibi
Zilla Parishad Member
Bambooflat Constituency
Hope Town


Shri. B.Laxmi Narayan
Panchayat Samiti Member
Hope Town Constituency
B. Laxmi Narayan
Panchayat Samiti Member
Hope Town Constituency


Rashida Bibi
Pradhan,
Gram Panchayat
Hope Town
Gram Panchayat Hope Town
Farrargunj, South Andaman

I
P-4 Colby

43

To

The Pradhan
Gram Panchayat
Hope Town



Sub: Shifting of POL terminal from Haddo to Hopetown-reg.

Sir

This has reference to the Public Hearing conducted on 23.05.2023, wherein the general public had opposed the work of shifting of existing POL terminal from Haddo to Hope town. In view of the above, we the people of Hopetown would like to bring the following few lines for your kind consideration:

1. During the public hearing the villagers opposed the shifting of POL terminal but it is learnt that despite of the objection from whole Panchayat, the work of shifting of POL terminal from Haddo to Hopetown is still in progress which is a matter of concern.
2. As stated earlier, the work of POL terminal shifting from Haddo to Hopetown should not be shifted to existing inhabitant area of Hopetown, whereas the project should be taken up in non-inhabitant area of Hopetown or any other part of these islands.
3. Due to installation of LPG bottling plant which was set up 28 years back had removed inhabitants from the vicinity of the LPG bottling plant with the assurance that resettlement will be done but the same was not done and same should not be repeated with this project also.
4. That no residents should be shifted/evacuated as "mostly the people residing in the area are private workers and it may affect their livelihood and there will be a huge loss of property of the villagers.

Therefore, it is requested to kindly look into the matter for further communication from your end for the betterment of the villagers of Gram Panchayat Hopetown so that there is no hindrance in our livelihood.


Thanking You

Yours faithfully

Annexure... P-4 Colby
The True Copy of
The Original Documents.

VINITA DEVI
(Advocate)

NAME	S/O, D/O, W/O	WARD NO	CONTRACT NO	SIGNATURE
A. MURTHI	Andi Swamy	3	9679538071	[Signature]
2. Slyemna	late John Reges	1	9521894669	[Signature]
3. Dawood	late M.M. Kalyan		706399736	[Signature]
4. ANTHONY/TIRKEY	Simon Turkey	1	9679558499	[Signature]
5. ROSHAN/KERKETA	SANDEEP TOPPO	1	9531879992	[Signature]
6. Sandeep Turkey	Philip Turkey		9531923650	[Signature]
7. Sonam Samilacari	Naveen Lakra		7063988994	[Signature]
8. Naveen Lakra	Xavier Lakra		9679529135	[Signature]
9. Praveen Lakra	Xavier Lakra		9476097729	[Signature]
10. Xavier Lakra	Patrey Lakra		9679529135	[Signature]
11. Rejama Bakla	Xavier Lakra		9679529135	[Signature]
12. Lilima Dung Dung	late Amrus Dung Dung		9531945236	[Signature]
13. Roshan Mimy	Izay mimy		9933256852	[Signature]
14. Arinna Dung Dung	Paul alsam mimy	3	9531947983	[Signature]
15. Paul alsam mimy	Izay mimy	3	9933215149	[Signature]
16. Pooleep Turkey	Philip Turkey		9476066796	[Signature]
17. Nissa kumar Barla	Joseph Barla		9476011140	[Signature]
18. Egnesia Lakra	Philip Turkey		9476011140	[Signature]
19. Philip Turkey	John P Peter		9476011140	[Signature]
20. Sushil Katchua	Bhutki Katchua		7063920164	[Signature]
21. Sundaru Devi	Sushil Katchua		7063927974	[Signature]
22. Ratan Ram	Boohan Maithi		9531884131	[Signature]
23. Sanyaro Ram	Ratan Ram		9531884131	[Signature]
24. Susila	Madan Turkey		9933239529	[Signature]
25. Madan Turkey	Bipnath Turkey		9933239529	[Signature]
26. Suni Kumari	Lahnu Ram		9679543011	[Signature]
27. Lahnu Ram	late Pudram		9679543011	[Signature]
28. Phool Mani Kumari	Dhanu Singh			[Signature]
29. Birse Singh	Phool Mani Kumari			[Signature]
30. Lolean Topno	late Hilarus Topno		9531911805	[Signature]
31. Nawal Kishore Bara	George Bara		9531897776	[Signature]
32. Kalareu Horo	Philmon Horo		9933227218	[Signature]

33	Philmon Horo	Julious Horo	9933227218	<u>Phil</u>
34	VIVEK Prakash Horo	Philmon Horo	9679567251	<u>Vivek</u>
35	Vinit Horo	Philmon Horo	7063934485	<u>Vinit</u>
36	Abhishek Horo	Philmon Horo	8900927489	<u>Abh</u>
37	Pitrus Kerketta		953182263	<u>Pitrus</u>
38	Rena Kerketta	Pitrus Kerketta	"	<u>Rena</u>
39	Manan Baa	manan Baa	7063959422	
40	Tara Baa	}	"	<u>Tara Baa</u>
41	Rajana ming		"	
42	Neha Baa		"	
43	Naraj Baa		"	
44	REBEKA TOPPA	REBEKA TOPPA	7063917706	
45	Deepika Kujur		"	
46	Ritika Kujur		"	
47	Deepak Kujur		"	
48	Seema Tigga		"	<u>Seema</u>
49	Rajesh Lakra		7063924108	
50	Sumitakumari	HEERAR JOSHI	7063917870	<u>Sumit</u>
51	Poema Kumari	ALVIS XESS	9933237262	<u>Poema</u>
52	Amand Baa	Timus Baa		<u>Amand</u>
53	M. Periyaswamy	M. Muniyaswamy	9476023451	<u>M. Periyaswamy</u>
54	Salish	C S Chaudhan	7063936306	<u>Salish</u>
	Anish Ka. Dany Dany	Maxiyana Dany Dany	7695027244	<u>Anish</u>
	Kanjita Guria	George Kerketta	9531809476	<u>Kanjita</u>
	George Kerketta	Esther Kulla	9679522172	<u>George</u>
	Kanti Kerketta	Elit James Kerketta	7063979716	<u>Kanti</u>
	Esther Kulla	Elit James Kerketta	7063979716	<u>Esther</u>
	Sabita Ekka	Sabita Ekka	9679516704	<u>Sabita</u>
	Jonol Jon Horo	Nirmal Horo	"	<u>Jonol</u>
	Nirmal Horo	Piyus Horo	"	<u>Nirmal</u>
	Vijay Horo	Nirmal Horo	"	<u>Vijay</u>
	Birsea Baga	C S Chaudhan	7063996743	<u>Birsea</u>

65	Jewa Kuslallo	Paulus Kullu	9933298421	Jehin Ki
66	Momala mji	Mantus kujun	9531933134	Niamoda
67	Mantus kujun			Handwritten signature
68	Suku Gardan	Baratiya Gardan	9474250673	Handwritten signature
69	Jashoda Kumari	Suku Gardan	"	"
70	Dharan/Chavattaro	Paulus Horo	9679550700	Handwritten signature
71	Mamiyam Horo	Dharan/Chavattaro	9679550700	Handwritten signature
72	Ravinder K. Horo	Paulus Horo	7063943846	Handwritten signature
73	TELESPHORE HORO	PAULUS HORO	9531908755	Ru
74	ANNA PRABHA KACHWA	Telesphore Horo	9531908755	Ru
75	PARMEETHORO	TELESPHORE HORO	9531908744	Ru
76	Anna Bala	Paulus Horo	"	Handwritten signature
77	Roshni Kulla	Amid Roshan Kulla	7063934158	Handwritten signature
78	Jayanta Indran	Jowakun Kulla	"	Handwritten signature
79	Benedict Topno	"	9933256649	Benedict Topno
80	Nilmani Topno	Benedict Topno	9933256649	Handwritten signature
81	Gaganleek Kumar	Ajit Gop	9531816736	A
82	Kamal Kumari	Ajit Gop	"	A
83	DILSAI SAHAI	SOHAN SAI	9679569839	Handwritten signature
84	PRITI PAINKRA	DILSAI SAHAI	6280490918	Panti
85	Albert Ekka	Falisi Ekka	9933256901	Handwritten signature
86	At Sabina	Albert Ekka	"	So
87	Francis Ekka	Albert Ekka		Handwritten signature
88	Samackes Ekka	Albert Ekka		Handwritten signature
89	Ranjil Kulla	Late Felise Kulla	9679546002	Handwritten signature
90	Roshni Kulla	Ranjil Kulla	9933264563	Handwritten signature
91	Albert Kullu	L. Jowakun Kullu	7063943887	Handwritten signature
92	Alexiya Sarung	Albert Kullu	"	Handwritten signature
93	Pbrwatt	Albert Kullu	8900918517	"
94	Binita	Pbrwatt	"	Binita
95	Lokesh Lakera	Etwa Lakera		Handwritten signature
96	Raja Lakera	Lokesh Lakera		Handwritten signature

- 97 Sivani Devi Raja Labana
- 98 Rohit Soxeng Francis soxeng
- 99 George Soxeng "
- 100 Teresa Kesketta "
- 101 A.P. Plunia Kandulmay Stephen Topno
- 102 Bhandusa Topno
- 103 Daya Manni Topno "
- 104 Surese Kesketta
- 105 Dullasi Barla Jofji Jinal Barla
- 106 Marissa Barla "
- 107 Manica Tappo Marcior Barla
- 108 Teju Barla "
- 109 Nelson Minj Late. Izaq Minj
- 110 Sumida Sunug w/o. Nelson Minj
- 111 ASHOK KES Late Tinkus Kes
- 112 Lovelina xalxo Late Japhian
- 113 Sibin Lakara Daryu Lakar
- 114 Samir Kumari Sibin Lakara
- 115 Jagannath Ram Mahadar Ram
- 116 Neelam Kespalla Jagannath Ram
- 117 Sudant ming H Mahadar Ram
- 118 Kamdu kinkola Anny Kesketta
- 119 Bas (21) Eenday "
- 120
- 121 Maryannus Dongt Suman Dongt
- 122 Mayeri Kumari Kuyar maximus Dongt
- 123 Melan Dongt "
- 124 Shrs Singh Jagdish Singh
- 125 IC Hussain Hte Late. K Kuyar Kesketta

- 9679592553 Parit
- 9679509891 Rohit George
- 9679538442 Bhandusa
- 7695042435
- 9531965022
- 7063906069
- 9933286206 Manant
- 9933270146 Amin
- " Parit
- 9531862292
- 8900946041 Lorek
- 8900978124 Khibu LA
- " Shantik
- 9679547761 Jofji
- " Neela
- " Jofji
- 9474241954 - 41
- M Kul
- 9933218132 unyaya
- 7695005241 Pulam
- 9679595726 shj
- 9800928767 RT

NO	NAME	S/O, D/O, W/O	WARD NO	CONTRACT NO	SIGNATURE
1.	JAMES EKKA		NB/01	9933269057	<i>[Signature]</i>
2.	BELA MADUREKKA		NB/01	"	<i>[Signature]</i>
3.	MARIAM TERKEY		NB/01	"	<i>[Signature]</i>
4.	NIRMAL KINDO		"	9933247656	<i>[Signature]</i>
5.	SUNITA XEXX	wife	"		<i>[Signature]</i>
6.	ENGHDONE KINDO	Son	"		<i>[Signature]</i>
7.	AJAY TOPPO		"		<i>[Signature]</i>
8.	MEENA KUMARI	wife	"		<i>[Signature]</i>
9.	PARTAP EKKA	Brother in law	"	9531871289	P.F.
10.	LALIT BARA		"	9679518349	<i>[Signature]</i>
11.	ROMIKA BARLA	Wife	"		<i>[Signature]</i>
12.	ANITA TOPPO	wife of Xavier T. 884	"	9476080019	<i>[Signature]</i>
13.	ANJELA KUSUR		"		
14.	EMLIYA BAGE	Head	"	9474206892	<i>[Signature]</i>
15.	ANIMESH TILWA	SON	"	"	<i>[Signature]</i>
16.	William Tigga	husband of Anjela K	"	"	
17.	ANISH TILWA	SON IN LAW	"	"	<i>[Signature]</i>
18.	K. Saroja		"		
19.	E. Madikamma		"	993228232	<i>[Signature]</i>
20.	E. Mohan Rao		"	9932281414	<i>[Signature]</i>
21.	E. Eswaramma		"	"	<i>[Signature]</i>
22.	Chandra wathi		"	"	<i>[Signature]</i>
23.	K. Kamrajn		"	9679558696	<i>[Signature]</i>
24.	Gyanzale Sai		"	"	<i>[Signature]</i>
25.	G. Narasimma		"	7695020194	<i>[Signature]</i>
26.	G. Gopamma		"	"	<i>[Signature]</i>
27.	I. Kormawathi		"	"	<i>[Signature]</i>
28.	E. Madhava Rao		"	7695027349	<i>[Signature]</i>
29.	M. Ramaiah		"	9679579214	<i>[Signature]</i>
30.	M. Joga Sawaari		"	"	<i>[Signature]</i>
31.	E. Kelawa Bus		"	9933219987	<i>[Signature]</i>
32.	E. Bankara		"	"	<i>[Signature]</i>

33.	B. Janna kanna	9933292028	*
34.	Kaushma Tappa	"	"
35.	Kalpana	"	"
36.	Kalista	9933266083	
37.	Maryanus Tisba	"	
38.	Jagta kuyar	9679559116	#
39.	Birda kerkatte	"	
40.	Daarid d.	"	
41.	Dixya		
42.	Rantu k		
43.	Kristine	9933281578	
44.	Darot. Ran		
45.	Chudiga kumar	9137232796	
46.	Tjajawaru	7063967185	
47.	Sandeep kerkatte		
48.	Arite Minj		
49.	FulKana Bay		
50.	Soorya Borge	7063932830	
51.	Sunata Lalky	9933242518	* Self
52.	Bisni Toppal	947604271	
53.	Somsa Toppo	7063973025	
53.	Sunata Tirkey	9679538014	
54.	Serofina Minj	"	
55.	Hermanlakra	"	
56.	Anesh	"	
57.	Selen		
58.	Asna	7063913751	
59.	Jerome dd	9679546881	
60.	clostika		
61.	Prakash d	9679558441	
62.	Mahesh	9433293532	
63.	Kanta		

96 Lorenja guru

97 Roshma kiro

98 Seraya kiro

99 Patsavemy

993328373

100 Sundari

101 Seturaju

102 Nagaveli

103 T. VENKAT Rao

9933239604

104 T. VENKAT Rao

105 T. Emmaiah

106 Minati Naskar

107 Rajesh Naskar

108 L.K. Naskar

109 Champa

9474205934

110 Naren

8900977553

111 C/Bala

8900877553

112 Patric Kalla

9679595721

113 Joseph Kerkalla

114 Jija Kalla

115 Jatin Kalla

116 Nanjurius Kasa

9474240276

117 Monika K

118 Tensila minj

119 Vikash Horo

8900912293

120 Vinod Horo

121 Karuna Tapno

122 Cirnula Horo

123 Ranjit Baa

9679573526

124 Bimla Kujur

125 Vincent Kujur

126 Serophina Kerkalla

127 Prakash Kika

- 128 Shivani Kujur
- 129. Sug Narayan
- 130. lali davi
- 131. Mani kandan
- 132. Bhubnawasi
- 133. Lodha Singh
- 134. Amita Dasi
- 135. Laxmi Kumari
- 136. K. Hemu Rao
- 137. Tuana Prasad
- 138. Rajesh Tirkey
- 139. Kiran Kulkarni
- 140. Amisha Baa
- 141. Sameer Goppo

9931875028

[Signature]

975 870

L. Singh

31/01/20

9679543476

7338092495

9679547550

9933273671

[Signature]

[Signature]

[Signature]

[Signature]

AMITI

[Signature]

S.NO	NAME	S/O, D/O, W/O	WARD NO	CONTRACT NO	SIGNATURE
	SANDHYA	S. RAMA RAO	H/T-2	706398669	
	S. MONIKA	S. RAMA RAO	H/T-2	9179531708	
	T. RAMESH	T. K. DANDA RAO		99332022...	
	D. KANTAMMA	Late SIMADHAKI		9679597087	
	B. HEMAWATHI	BURVASLU		973321111	
	D. YADAV RAO	Late R. RAJCIHA		947...1176	
	D. RUPAWATI	L. APPALVA		9933231638	
	K. PARIKASH RAO	K. JEEYANAN		9679575788	
	S. TIRUPATI	S. PAPA RAO		9679533951	
	V. RIVITRI	V. KAMIRAJ		1679538961	
	P. DILESWARIZAMMA	Late R. RAJCIHA			
	R. NARAYAN	R. APPANA			
	R. MUSLEYAIA	R. APPANA		7062904487	
	R. NAGESH	Late R. VALLAIA		993328910	
	S. RENUKA	S. VENKTESH		9679540445	
	K. ADINARAYAN	Late K. CHINNA RAO		7063944329	
	DIVYA	G. SOMES...		9933206818	
	G. HARINARAYAN	Late G. KESAV RAO		9474224300	
	CH. KUMARSWAMY	Late CH. JATAPA		9474221225	
	B. NEELAVENI	B. BILLIRAO		9476058229	
	Y. MOHD SAMIL	Late A. MOHD YOUSF			
	P. KRISHNA RAO	Late P. APPANA			
	B. GRANCHA RAO	Late B. SIZAKAMU		993325531	
	T. LAVANYA	T. MAMESWAR RAO			
	KALRONISA	Late MOHD KOYA			
	T. NEELVENI	Late T. ESWAR RAO			
	R. JOHN	Late NICOLA S ROBERT			
	SASANGHAN	Late MASHUAN			
	FAIZIYOLA	S. PATROSE			
	VASIST SINGH			9933282700	
	SHARMILA SINGH	VASIST SINGH			

K. BUCUNAN

Late. KARNATHAN

P. SUMAN

DENNY

Late ANTONY

DAISY

Late ANTONY

947606089

NOEL JOSEPH

Late RATHAN

9933204672

AJAY

RAGHUNATHAN

70635668

PRANEEN

FLORANCE

9695028940

SALINA

RAJESH PERERA

9531905475

UMKARAJAN

Late VASUDEWAN

9923265799

ANITHA

Late ANANI

9679522969

GITA KUMARI

Mohan DAS

9679348262

MEMA J. SPH

Late J. SPH

V. M. JUSA

Late J. MICHAEL

7063924314

~~ANTHONY~~

ANTHONY

Late J. MICHAEL

SEEMA

Late ALBERT

9679542844

VISHWAN

V GEORGE

9474240011

K. P. MURLI

Late K. P. ARMANAPPAN

POSPHI

Late K. P. MANI

P. ZUBIDA BIRI

Late P. MOHAMED

9933281460

54

1
P-4 Colly

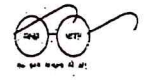
e-mail : gphopetown@gmail.com



पंचायती राज

ग्राम पंचायत का कार्यलय
OFFICE OF THE GRAM PANCHAYAT,
होप टाउनदक्षिण अंदमान,
HOPE TOWN, SOUTH ANDAMAN

Ph. No. 03192-217904

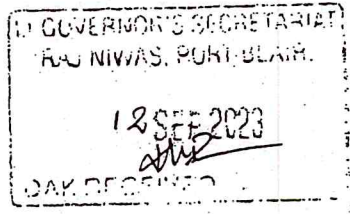


Ref.No.GP/HT/1-51/2023-24/ 729

Date: 11th September 2023

To,

The Hon'ble Lieutenant Governor
Andaman and Nicobar Islands
Raj Niwas
Port Blair.



Sub : Objection regarding the project of shifting of POL Terminal from Haddo Port Blair to Hope Town village, South Andaman District.

His Excellency,

With due respect I would like to put forth the following few points for your kind consideration and necessary redressal at your end please.

That Sir, being a Committee member of Independent Multi-disciplinary Expert group, I had attended a meeting convened on 21.8.2023 under the Chairmanship of the Assistant Commissioner(Settlement) regarding the evaluation of the social impact assessment study report for the project of shifting of POL Terminal from Haddo Port Blair to Hope Town village, South Andaman District.

That Sir, during the meeting, on behalf of the villagers of the Gram Panchayat Hope Town, we had expressed our grievances as most of the people residing in the Gram Panchayat would be effected due to this project.

That Sir, as already expressed we extend our full support for such projects to be commenced at our village but the same should be relocated to a non inhabitant part of the Hope Town Gram Panchayat or any other part of these islands where no one needs to be shifted from their residing place.

o/c

Annexure..... P-4 colly
The True Copy of
The Original Documents
VINITA DEVI
(Advocate)

That Sir, during Gram Sabha held on 4.5.2023 and Public hearing held on 23.5.2023 at Gram Panchayat Hope Town, objection and concern was expressed by huge number of general public against the said project.

That Sir, the villagers of Gram Panchayat Hope Town have also submitted joint representation opposing the shifting of existing POL Terminal from Haddo Port Blair to Hope Town village is annexed for your kind consideration.

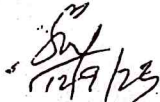
Therefore, I request your goodself to look into the matter and restrict concerned Official to construct/install for shifting of existing POL terminal from Haddo to Hope Town for the well being of local people in around these areas.

Yours faithfully,

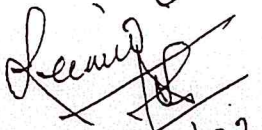


Pradhan,
Gram Panchayat, Hope Town.

Copy to :


12/9/23

1. The Sr. P.S. to Chief Secretary, A & N Administration, Port Blair for kind information to the Chief Secretary.
2. The Sr. PS to Secretary(SW), A & N Administration, Port Blair for kind information and necessary action please.

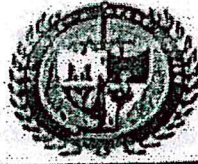

12/9/23



Pradhan,
Gram Panchayat, Hope Town.

Chief Secretary, A & N Administration,
Port Blair
Secretary(SW), A & N Administration,
Port Blair

Most. Rev. Visuvasam Selvaraj
Bishop of Port Blair



"Deepti Dhan"
Catholic Bishop's Hou
P.O. No. 466, P.O. Jungligh
419, M.G. Road, Port Blair - 744 1
Andaman & Nicobar Islands, Inc

30/092023

To
His Excellency ADMIRAL D K JOSHI, PVSM, AVSM, YSM, NM, VSM (Retd.)
Hon'ble Lt Governor of Andaman and Nicobar Islands,
Port Blair

Sub: submission of request on the proposed IOCL Project for shifting the existing
POL terminal from Haddo to Hopetown Village, South Andaman Dist - regarding

Your Excellency,

I am making this humble submission as one of the affected parties of the above
project, proposed in Hope Town.

1. Our Lady of Vailankanni Shrine, Panighat is the biggest Shrine (Church) in the
Andaman and Nicobar Islands, where hundreds of devotees visit during the
week, and thousands visit during its annual feast, held every year in the
month of August.
 - a. The Proposed project will force us to close the Shrine.
 - b. The Administration is well aware that the Shrine is visited not only by
Catholics but also by thousands of people from all religions, castes,
and languages.
 - c. Closing the Shrine will be a great shock for thousands of devotees and
pilgrims.
2. There are also schools, Anganwadies, dispensaries, other religious places
which will eventually be affected in the future, if the project is implemented in
the proposed site.
3. The project if implemented will not be safe in terms of safety and in terms of
health for people who live in Chunna Bhatta, Hope Town, and Anna Nagar.
4. I am told that Hope town panchayat held a few meetings, and the people of
that area are against this proposal and wish that the project would not be
implemented. I went through the copy of the letter given by Hope Town
Panchayat.

Received
[Signature]

Annexure P-5
The True Copy of
The Original Documents

[Signature]
VINITA DEVI
(Advocate)

Rev. Visuvasam Selvaraj
Bishop of Port Blair



"Deepthi Dha"
Catholic Bishop's House
P.B. No. 466, P.O. Jungllaj
419, M.O. Road, Port Blair - 744 101
Andaman & Nicobar Islands, India

5. It is also to be noted just a few acres of land is not sufficient to shift the entire project. As of now, the project proposal is only a few acres of land owned by some families.
 - a. The project in the future will surely need more land.
 - b. If that is the case, the people living in Chunnabhatta, Anna nagar, and Hope Town will also be affected.
 - c. Most of the families that will be affected are either license holders or encroachers.
 - d. I am afraid that people in that vicinity may be asked to leave the place soon.
 - e. It is also possible that people may be forced to leave on their own due to safety and health reasons.

6. I conveyed to the two-member committee that approached me a few months ago that:
 - a. The Church is in favor of any developmental project in the islands;
 - b. However, the project should be implemented keeping in mind the safety and health of the people who live in and around the proposed project area;
 - c. Hence, any decision taken by the Panchayat in consultation with people & in favour of people will also be our decision.

I request your kind self, to consider the proposal of Hope Town Panchayat and our proposal from the Catholic Church.

Thanking you

Yours sincerely,

+ Visuvasam Selvaraj

+ VISUVASAM SELVARAJ
BISHOP OF PORT BLAIR
INDIA

Copy to:

1. Shri Keshav Chandra, IAS, Hon'ble Chief Secretary, A & N Islands
2. Ms. Veditha Reddy IAS, Deputy Commissioner, (South Andaman)
3. Member of the Expert Commitment visiting the islands.
4. The Assistant Commissioner (Settlement), Chairperson, Independent Multi-Disciplinary Expert Group (SIA)
5. The Director, Directorate of Social Welfare, A & N Islands.

Mos Rev. Visvasam Selvaraj
Bishop of Port Blair

Deepti Dham
Cathole Bishop's House
P.B. No. 466, P.O. Junglighat
419, M.G. Road, Port Blair - 744103
Andaman & Nicobar Islands, India

30/09/2023

To

His Excellency ADMIRAL D K JOSHI, PVSM, AVSM, YSM, NM, VSM
(Retd.)
Hon'ble Lt Governor of Andaman and Nicobar Islands,
Port Blair

Sub: Submission of request on the proposed IOCL Project for shifting the existing POL terminal from Haddo to Hopetown Village, South Andaman Dist-regarding

Your Excellency,

I am making this humble submission as one of the affected parties of the above project, proposed in Hope Town.

1. Our Lady of Vailankanni Shrine, Panighat is the biggest Shrine (Church) in the Andaman and Nicobar Islands, where hundreds of devotees visit during the week, and thousands visit during its annual feast held every year in the month of August.
 - a. The Proposed project will force us to close the Shrine.
 - b. The Administration is well aware that the Shrine is visited not only by Catholics but also by thousands of people from all religions, castes, and languages.
 - c. Closing the Shrine will be a great shock for thousands of devotees and pilgrims.
2. There are also schools, Anganwadies, dispensaries, other religious places which will eventually be affected in the future, if the project is implemented in the proposed site.
3. The project if implemented will not be safe in terms of safety and in terms of health for people who live in Chunna Bhatta, Hope Town, and Anna Nagar.

Annexure...
The True Copy of
The Original Documents

Vinita Devi
VINITA DEVI
(Advocate)

4. I am told that Hope town panchayat held a few meetings, and the people of that area are against this proposal and wish that the project would not be implemented. I went through the copy of the letter given by Hope Town Panchayat
5. It is also to be noted just a few acres of land is not sufficient to shift the entire project. As of now, the project proposal is only a few acres of land owned by some families.
 - a. The project in the future will surely need more land.
 - b. If that is the case, the people living in Chunna bhatta, Anna nagar, and Hope Town will also be affected.
 - c. Most of the families that will be affected are either license holders or encroachers.
 - d. I am afraid that people in that vicinity may be asked to leave the place soon.
 - e. It is also possible that people may be forced to leave on their own due to safety and health reasons.
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 - b. However, the project should be Implemented keeping in mind the safety and health of the people who live in and around the proposed project area.

c. Hence, any decision taken by the Panchayat in consultation with people & In favour of people will also be our decision.

I request your kind self, to consider the proposal of Hope Town Panchayat and our proposal from the Catholic Church.

Thanking you

Yours sincerely,

-sd-
VISHVASAM SELVARAJ
BISHOP OF PORT BLAIR
INDIA

Copy to:

1. Shri Keshav Chandra, IAS, Hon'ble Chief Secretary, A &N Islands
2. Ms. Veditha Reddy IAS, Deputy Commissioner, (South Andaman)
3. Member of the Expert Commitment visiting the Islands.
4. The Assistant Commissioner (Settlement), Chairperson, Independent Multi-Disciplinary Expert Group (SIA)
5. The Director, Directorate of Social Welfare, A & N Islands

GOPALA BINNU KUMAR
ADVOCATE,
HIGH COURT, CALCUTTA,

ANNEXURE K-6

CHAMBER:
Bathu Basthi, P.O. Garacharma
Port Blair, South Andaman
Ph:03192-250315, 9434260606

61

Place: Port Blair
Date : 04/03/2024

To,

1. The Chief Secretary
Andaman and Nicobar Administration
Secretariat, Port Blair.
2. The Deputy Commissioner
South Andaman District
Port Blair, South Andaman - 744101
3. The Director of Social Welfare
Andaman and Nicobar Administration
Port Blair, South Andaman - 744101
4. The Indian Oil Corporation
ERO, 9th Floor, Indian Oil Bhavan
2 Garighat Road(S), Dhakuria
Kolkata-700068
5. The Plant Manager
Indian Oil Corporation Limited
LPG Bottling Plant, Hope Town, Bambooflat
South Andaman - 744107

My Client:


Shri M. Hema Rao ✓
Son of Shri M. Joga Rao
Up-Pradhan of Gram Panchayat Hope Town
Resident of Chunna Bhatta
Under Ferrargunj Tehsil
South Andaman District

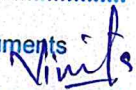
Re: To rescind, recall, withdraw the shifting of POL Terminal from Haddo to Hopetown village in respect of Survey No.71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P,74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 for the said project

Sir,

Under instructions from and on behalf of my above named client, I serve you the following notice for strict compliance:

1. That my client is an elected representative presently holding the office of Up-Pradhan Gram Panchayat Hope Town, Ferrargunj Tehsil, South Andaman District.


Up-Pradhan
Gram Panchayat
Hope Town

Annexure.....
The True Copy of
The Original Documents

VINITA DEVI
(Advocate)

GOPALA BINNU KUMAR
ADVOCATE,
HIGH COURT, CALCUTTA,

CHAMBER
Bathu Basthi, P.O. Garacharma
Port Blair, South Andaman
Ph:03192-250315, 9434260606

62


2. That vide notification dated 20/03/2023 the Andaman & Nicobar Administration accorded approval for conducting Social Impact Assessment Study at Hope town village, Ferrargunj Tehsil, South Andaman District in respect of land bearing Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 to undertake the work of shifting the existing Petroleum, Oil and Lubricants (POL) Terminal from Haddo to Hope Town Village, Ferrargunj Tehsil, South Andaman District under the Indian Oil Corporation, the proposed land is admeasuring an area of 8.8244 Hectares and the affected area to be covered under Social Impact Assessment Study is 8.8244 Hectares.

3. That in term of the said notification, Andaman & Nicobar Administration sought for consent of Gram Sabha and / or land owner's.

4. That before embarking upon the said project to shift the existing POL Terminal from Haddo to Hope Town Village, the following factors are to be taken into consideration;

a. That already there exists an installation of LPG bottling Plant in Hope town-Panighat-Chunna Batta area under Ferrargunj Tehsil, South Andaman District.

b. That the Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3. which was mention


Up-Pradhan
Gram Panchayat
Hope Town

7

GOPALA BINNU KUMAR
ADVOCATE,
HIGH COURT, CALCUTTA,


CHAMBER
Bathu Basthi, P.O. Garacharma
Port Blair, South Andaman
Ph:03192-250315, 9434260606

63

in the said notification is surrounded by 03 number of School namely Vitala Public School, Hope Town, Government Primary School Hope Town, and Government Primary School, Chunna Batta, apart from schools there are several religious building in the nearby vicinity Dargah, Masjeed, Vellankanni Church, (Asia's largest), Ram Mandir, Chunna Batta, Mariamma Mandir, Hopetown and also include Vellankanni Church and it will also affect the only playground in the said locality.

5. That since the shifting of the said POL Terminal from Haddo to Hope Town Village was without considering the aforesaid facts and that the same will adversely affect the day to day life of the said villagers and since in terms of the said notification the consent of Gram Sabha was warranted, as such there were repeated deliberation by the Administration with the elected body consisting of Zilla Parishad members, Pradhan Gram Panchayat and other elected representatives including my client being the Up-Pradhan of Gram Panchayat Hope Town.

6. That after several deliberations, even Special Gram Sabha meeting was held in the Hopetown Gram Panchayat on 03.05.2023 followed by public hearing by the department of Social Welfare under the Andaman & Nicobar Administration on 23.05.2023 pertaining to the said issue in presence of my client, wherein it was unanimously decide by the elected body and the villages to raise protest with regard to shifting of existing POL Terminal from Haddo to Hopetown village.


Up-Pradhan
Gram Panchayat
Hope Town

GOPALA BINNU KUMAR
ADVOCATE,
HIGH COURT, CALCUTTA,

CHAMBER
Bathu Basthi, P.O. Garacharma
Port Blair, South Andaman
Ph:03192-250315, 9434260606

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7. That in the said process several representations were submitted before the Andaman & Nicobar Administration by the elected bodies with a request not to shift the existing POL Terminal from Haddo to Hope Town Village, Ferrargunj Tehsil, South Andaman District in respect of the subject land and the said shifting could be done to any other place but till date no positive response was made by the Administration.

8. That admittedly in the said Hope Town Village, Ferrargunj Tehsil, South Andaman District there is a Church in the name of "Vellankanni Church 'shrine'" which is being establish way back in year 1980 and since the propose project in the land bearing Survey No. 71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P, 74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70 are practically next to the land where the said church.

9. That all along the villagers and several devotees visit the said church from different part of these Islands and even annual feast are carried in the said church wherein people from different part visit the said church.

10. That the villagers and other people are emotionally connected with the said church.

11. That if at this junction the said project of shifting POL Terminal from Haddo to Hopetown village is allowed to be carried in respect of the subject lands, the religious sentiment of the people at large would be adversely affected.


Up-Pradhan
Gram Panchayat
Hope Town

GOPALA BINNU KUMAR
ADVOCATE,
HIGH COURT, CALCUTTA,

CHAMBER
Bathu Basthi, P.O. Garacharma
Port Blair, South Andaman
Ph:03192-250315, 9434260606

12. That my client is not against the development activities, but not at the cost of the sentiment of people who are emotionally connected with the said Church.

Under such circumstances I as per the instructions of my client call upon you to rescind, recall, withdraw the shifting of POL Terminal from Haddo to Hopetown village in respect of survey No.71/1/1, 71/1/2, 71/2, 71/1, 72/2/9, 73/1, 73/2, 74/1, 74/2, 75/1, 74/1/P,74/2/P, 76/1, 76/2, 77/1, 78/2, 70/2, 70/3 in terms of the notification dated 20/03/2023 issued by the Andaman & Nicobar Administration.

Regards



Gopala Binnu Kumar
Advocate

That the contents of the aforesaid paragraphs are read over and explained to my client in simple Hindi language who appear perfectly to understand the same, and made his signature thereto in my presence.



Signature of client
Op. Pradhan
Gram Panchayat
Hope Town

भारतीय डाक
 INDIA POST
 EM336170652IN INR:6997336130953
 SP ABERDEEN BAZAR S.O. 7441001
 Counter No: 04/03/2024, 12:53
 To: DIRECTOR OF S.P.O.
 PIN: 744101, Post Bazar H.O.
 From: GOPALA BINAY KUMAR, P.M.R.
 Wt: 40gms
 Amt: 17.70 (Cash) Tax: 2.70

भारतीय डाक
 INDIA POST
 EM336170652IN INR:6997336130953
 SP ABERDEEN BAZAR S.O. 7441001
 Counter No: 04/03/2024, 12:53
 To: THE INDIAN OIL CORPORATION
 PIN: 700058, Jodhpur Park SO
 From: GOPALA BINAY KUMAR, P.M.R.
 Wt: 40gms
 Amt: 41.30 (Cash) Tax: 6.30
 <Track on www.indiapost.gov.in>
 Dial: 18002666666 (Near Masks, Stay Safe)

भारतीय डाक
 INDIA POST
 EM336170794IN INR:6997336130953
 SP ABERDEEN BAZAR S.O. 7441001
 Counter No: 04/03/2024, 12:53
 To: THE PLANT MANAGER, COMBOPFLAT
 PIN: 744107, Bhubaneswar S.O.
 From: GOPALA BINAY KUMAR, P.M.R.
 Wt: 40gms
 Amt: 41.30 (Cash) Tax: 6.30
 <Track on www.indiapost.gov.in>
 Dial: 18002666666 (Near Masks, Stay Safe)

भारतीय डाक
 INDIA POST
 EM336170652IN INR:6997336130953
 SP ABERDEEN BAZAR S.O. 7441001
 Counter No: 04/03/2024, 12:53
 To: THE CHIEF SECRETARY, P.M.R.
 PIN: 744101, Post Bazar H.O.
 From: GOPALA BINAY KUMAR, P.M.R.
 Wt: 50gms
 Amt: 17.70 (Cash) Tax: 2.70
 <Track on www.indiapost.gov.in>
 Dial: 18002666666 (Near Masks, Stay Safe)

भारतीय डाक
 INDIA POST
 EM336170794IN INR:6997336130953
 SP ABERDEEN BAZAR S.O. 7441001
 Counter No: 04/03/2024, 12:53
 To: THE DEPUTY COMMISSIONER, P.M.R.
 PIN: 744101, Post Bazar H.O.
 From: GOPALA BINAY KUMAR, P.M.R.
 Wt: 50gms
 Amt: 17.70 (Cash) Tax: 2.70
 <Track on www.indiapost.gov.in>

IN THE HIGH COURT AT CALCUTTA
[CIRCUIT BENCH AT PORT BLAIR]

WPA(P)/10/2024

Shri M. Hema Rao

Vs.

The Hon'ble Lieutenant Governor and others

Mr. Gopala Binu Kumar ... for the petitioner

Mr. Shatadru Chakraborty
Mr. Dibesh Dwivedi ... for the Administration

Ms. Anjili Nag ... for the IOCL

November 12, 2024

[SR]

Item no. 4

1. The subject matter of the instant public interest litigation is relocation of the LPG Bottling plant by the Indian Oil Corporation from Haddo to Hope Town.
2. Serious environmental issues and security concerns have been raised by the villagers of the Hope Town in a public hearing.
3. This Court is of the view that the subject matter of the instant writ petition should be raised before the National Green Tribunal having its Bench at City of Kolkata.
4. The jurisdiction of the Civil and High Courts has since been curtailed by reason of the National Green Tribunals Act, 2010.
5. With liberty reserved to the petitioner, if so advised, to approach the National Green Tribunal, the writ petition is disposed of.
6. Urgent photostat certified copy of this order, if applied for, be given to the parties upon compliance of all formalities.

(Rajasekhar Mantha, J.)

Annexure..... P-7
The True Copy of
The Original Documents

VINITA DEVI
(Advocate)

(Partha Sarathi Sen, J.)

2 Daily Telegrams

CLASSIFIED

Andaman and Nicobar Administration Secretariat

PRELIMINARY NOTIFICATION

Sri Vijaya Puram dated the 29th January, 2025

/F.No.34-725/2021-Rev-Whereas, it appears to the appropriate Government (Hon'ble Lt. Governor, A&N Islands) that a total of 6.8244 hectares land is required in the Hopetown village under Ferrargunj Tehsil in the South Andaman District for a public purpose, namely, "Shifting the existing 'POL Terminal from Haddo to Hopetown village" as requisitioned by the Sr. Terminal Manager, IOCL, Sri Vijaya Puram vide letter No. IOCL/PBT/LAND/2022/03 dated 24/06/2022.

Whereas, a Social Impact Assessment (SIA) has been conducted and preliminary investigation was conducted by a committee constituted vide Collector, Land Acquisition (SA)O.NO.335 dated 06/06/2024.

Therefore, it is notified that for the above said project in the Hopetown village under Ferrargunj Tehsil in the South Andaman District a piece of land measuring 6.8244 hectares of standard measurement as requested by the Sr. Terminal Manager, IOCL, Sri Vijaya Puram as detailed below, is under acquisition: -

Sl No	Name of the tenant	Survey No.	Total area in hecets	Classification	Boundaries			
					N.	S.	E.	W.
1.	Geeta Bai W/o late Sukh Lall	71/1/1	1.36	Hilly	71/1/3	71/2 & 60	73/2, 72/1, 72/2/P & 71/2	63,64 & 65
		72/1/2	0.29					
2.	Sumitra Devi & 02 others (D/o & S/o late Jai Chand Lall)	71/2	0.01	Hilly	70/2 & 70/17	71/1/3	73/1	65,66 & 67
		71/1/1			71/1/1	60	72/2/P	71/1/1
3.	T. Antony & 01 other	72/1	0.51	Hilly	74/2	72/2/P	74/2	71/1/1
		72/2/P	1.00	Commercial	72/1	61 & 62	74/2 & 78	71/1/1 & 71/2
		73/1	0.1375	Hilly	70/17	73/3	70/17	71/1/2
		73/2	0.1365	Hilly	73/3	71/1/1	74/2	71/1/1
		74/1	0.9713	Hilly	North Bay Village	74/3	74/1/P	70/17
		74/2	0.3621	Hilly	74/3, 75/1	72/1 & 72/2/P	74/2/P	73/2
		75/1	0.0270	Hilly	75/2	74/2	74/2	74/2
4.	Devi & 03 others	70/2	1.9700	Hilly	70/18	71/1/2	70/3 & 70/17	65 & 70/18
		70/3	0.05	House-site	70/2	70/2	70/17	70/2
		Total	6.8244					

Annexure
The True Copy of
The Original Documents

VINITA DEVI
(Advocate)

This notification is made under the provisions of section 11(1) of the Right to Fair Compensation and Transparency in Land acquisition, Rehabilitation and Resettlement Act, 2013 (30 of 2013), read with Notification No. 1197(E), dated 23/06/2017 of GOI, Ministry of Home Affairs, New Delhi, to all whom it may concern.

The plan of the land under acquisition be inspected in the office of the Collector, Land Acquisition (SA) and office of the Tehsildar, Ferrargunj on any working day during the working hours.

The Government is pleased to authorize Tehsildar, Ferrargunj and his field staff to enter upon and survey land, take levels of any land, dig or bore into the sub-soil and do all other acts required for the proper execution of their work as provided and specified in section 12 of the said Act.

Under section 11(4) of the Act, no person shall make any transaction or cause any transaction of land i.e. sale/purchase, etc., or create any encumbrances on such land from the date of publication of such notification without prior approval of the Collector, Land Acquisition (SA).

Objections to the acquisition, if any, may be filed by the person interested within 60 (sixty) days from the date of publication of this notification as provided under section 15 of the Act before the Collector, Land Acquisition (SA).

By order and in the name of Lt. Governor
A&N Islands
Assistant Secretary (Rev.)
A&N Administration

Computer Fundamentals - Windows, Typing, Data Entry & Internet; MS Office - Word, Excel, PowerPoint & Access; Desktop Publishing - Photoshop & CorelDRAW; Accounting - Tally with GST; Web Designing - HTML; Programming - C; and Systems - Computer Hardware.
Short Courses - Tally ERP & Prime with GST and

Aadhaar No. 8744 4334 8760, do hereby solemnly affirm and say as follows:-
1. That my husband's correct and actual name is JAMALUDDIN and my mother's correct and actual name is ZAREENA BIBI.
2. That in all my other documents

Fell

Reg DEN

THYI DIAC

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Signature
Up-Pradhan
Gram Panchayat
Hope Town

Original Application No. of 2025

Shri M. Hema Rao
.....Petitioner

-Vs-

The Andaman and Nicobar Administration & others
.....Opposite Party

ON BEHALF OF Shri Hema Rao, Son of Shri M. Joga Rao, Resident of Chunna Bhatta, Under Ferrargunj Tehsil, South Andaman District

Know all me by these presents that by Vakalatnama I/We appoint the Advocate(s) Pleader(s) noted below or any one of them as my/our lawful Advocate Pleader or Advocates Pleaders for filing the Memorandum of appeal or Petition on the above

for entering appearance

matter on appearing in conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petition etc. on my/our behalf, for filing or taking back any documents, for withdrawing suits or appeals or petitions with permission to institute fresh suits etc for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Records and I/We further say that any act, done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama shall be considered as my/our own true and lawful act. In the above effect I/We execute this Vakalatnama.

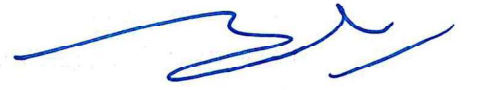
Date: 30/04/2025

NAME OF THE ADVOCATE(S)

Received from the executants & being satisfied accepted.



VINITA DEVI
Advocate
Bathu Basthi, Garacharma (P.O.),
Pin -744105, Port Blair, South Andaman
9434291929
pyali2000@gmail.com



GOPALA BINNU KUMAR
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